

a statement at this stage, it will not lie in a order. This is my point of order. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I have called the Prime Minister to speak immediately after Question Hour. So you should know the Speaker has already prevailed upon the Prime Minister..... (*Interruptions*) ...

PROF. VIJAY KUMAR MALHOTRA (Delhi-Sadar): Mr. Speaker, Sir, I would like to know what happened to the assurances given during the Zero Hour? I have given a notice regarding Delhi Bandh today at 10 a.m. It is for the first time that people have come out in the streets against each other on Delhi bandh.

MR. SPEAKER: The hon. Prime Minister is about to make a statement.

PROF. VIJAY KUMAR MALHOTRA: For the first time in the history of Delhi, a bandh was observed in the city without a call being given by any political party. Another thing, which never happened in the history of Delhi is that the Ministers of the Union Cabinet themselves gave a call to the people to come out in the streets to fight with each other. Today, people have come out duly armed with swords and lathis in the streets. (*Interruptions*) I would like to know whether you want to save the country or destroy it. Thirdly, I would like to know from the hon. Prime Minister as to the difficulty in initiating dialogue in deference to the wishes of the entire House to this effect. He has been saying that his Government is being run through consensus. Why this issue cannot be solved through consensus? We are not against Mandal Commission, but the entire house is in favour of evolving a consensus and negotiated settlement of the issue. If Prime Minister can hold meetings with the terrorists of Punjab and separatists of Kashmir, why

can't he talk with the youth and political parties of the country? Fourthly, where these reservations of 10 or 15 per cent will be made in the jobs? Since 1984, there has been a ban on filling up posts in the Central Government. When there are no jobs, what will be given and to whom? The hon. Prime Minister should also tell as to whether this ban will be lifted or not..... (*Interruptions*) ...

[*English*]

MR. SPEAKER: Let us hear the Prime Minister.

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SCS/ST5106/5
Statement (S)
STATEMENT BY PRIME MINISTER

Measures for promotion of Employment for the Youth in Addition to Reservation for Socially and Educationally Backward Classes (St.)

(*English*)

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): On 7th August, 1990, I announced in this House the decision taken by my Government to implement the Mandal Commission's Report.

As the House is aware, the Mandal Commission submitted its report on 31st December, 1980 to the President. Thereafter, this has been discussed a number of times in both the Houses and there was substantial support and forceful demands for the implementation of the Mandal Commission's Report. The National Front had declared in its manifesto that it will implement the Mandal Commission's report at the earliest and during the elections it had made a solemn commitment to the people to implement it within a year of its coming to office.

When this Government took office, the President stated in his address that the

Government is committed to the implementation of the Mandal Commission's report. In both the Houses, there was persistent demand from a large section of the Members for its implementation. In the last Session I had assured in the Rajya Sabha that the Government will take its decision expeditiously.

This Government has taken a number of decisions to render justice to Scheduled Castes, Scheduled Tribes, Women, Minorities, Labourers and Other Weaker Sections. The decision of the Government on the Mandal Commission Report, in accordance with its prior commitment to render justice to the Socially and Educationally Backward Classes who constitute 52% of our population, is part of these measures in this "Year of Social Justice", Baba Sabeel Dr. B.R. Ambedkar Centenary Year.

In extending reservation to them, the intention of the Government is to give them social justice and a share in the governance and shaping of the country in fulfilment of our Constitution obligations. As Members are aware, a number of States have already provided reservation for the backward Classes in their services. This Government's decision on the Mandal Commission's recommendations is in respect of service under the Government of India and the Public sector Undertakings.

The Mandal Commission's Report is only with regard to Socially and Educationally Backward Classes. Introduction of economic criteria into it will dilute its purpose. So, the Government wants to make it clear that it is not possible to make any dilution of the 27% reservation for the Socially and Educationally Backward Classes and 22.5% for Scheduled Castes and Scheduled Tribes.

At the same time, the Government is equally concerned about the future of our Youth in general. In the Rajya Sabha, there

was a suggestion from the Members to provide reservation for the poor over and above the reservation for the Socially and Educationally Backward Classes, and I had said that we would sympathetically consider some reservation for the poor, irrespective of social groups. This was reiterated by the Finance Minister, Prof. Madhu Dandavateji in his intervention in the Lok Sabha. We propose to provide an additional reservation of 5% to 10% for the poor irrespective of social groups, entirely on the basis of appropriate economic criteria, after taking the sense of this august House.

It was another solemn commitment of the national Front to enshrine the Right to Work as a Fundamental Right in the Constitution. The Government intends, after interacting with political parties, to introduce in this session a Constitutional Amendment Bill to make the Right to Work a Fundamental Right within the available resources and seeks the cooperation of all parties in passing it after due deliberations.

Arising from our concern for our Youth is our decision to make employment the central thrust of the Eighth Plan. The Approach Paper to the VIII Plan has spelt out the Central task of the Plan as expanding of opportunities for productive employment at a rapid rate. The Plan target has been fixed in terms of annual rate of increase in employment and has been fixed at 3% increase per annum over the next decade. It is through vastly and rapidly expanding employment opportunities, particularly professional and commercial self-employment, and through all-round productive employment-oriented growth of the economy that the problem of unemployment of the educated as well as of the poor can really be resolved.

Here it will not be out of place to mention that the Government intends to establish a National Youth Council to ensure the involvement of the Youth in the building of the

Nation and to focus on the problems of the Youth. In the light of this Government's concern for the employment prospects and the future of our educated youth in general, on 15th August, 1990, I announced our decision to increase the flow of resources for various programmes of youth from Rs. 20 crores to Rs. 265 crores, mainly for self-employment, higher studies, and for involvement of youth in literacy programmes. This was done in the light of the fact that Government jobs alone cannot solve the unemployment problem and other avenues of gainful employment have to be enhanced.

Appreciating these facts in true perspective, I trust that all sections of the country, and Hon'ble Members of Parliament will fully co-operate with us in the fulfilment of our social and Constitutional obligations and in our march towards social justice.

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(Interruptions)

MR. SPEAKER: Please take your seat.
(Interruptions)

Mr. Kumaramangalam. Be precise.

SHRI P.R. KUMARAMANGALAM (Salem): Sir, I have a notice about the present situation especially in Delhi and all over the country. This statement, which Mr. Prime Minister read out, has already come out in the papers. It is not very surprising to us. The misfortune is that today the students are agitating with no real political support at all. (Interruptions) No political party supports them.

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): You are supporting them. (Interruptions)

SHRI P.R. KUMARAMANGALAM: The present situation is that we have two Ministers here. (Interruptions)

MR. SPEAKER: Hear your own Member, Mr. Akbar. (Interruptions)

SHRI P.R. KUMARAMANGALAM: Mr. Speaker Sir, in this delicate situation instead of talking to the students and really bringing about a climate whereby a social reform could be implemented, we find the Ministers who have taken their oath under the constitution openly calling for violence and dividing the society. They are dividing the country. If they have the courage, let them resign. The Ministers who are sitting here have violated their oath which they have taken under our Constitution by inciting violence openly misusing their position. Sir, they are dividing the country and starting a class war. How can they remain as Ministers in this situation? I demand their resignations. If they have courage, let them resign. (Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): A full discussion should be held on it. ... (Interruptions) ...

MR. SPEAKER: You have had your say. Please take your seat now. ... (Interruptions) ...

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I would like to submit that I have just come from Ram Manohar Lohia Hospital where a youth of 16 years has been admitted with serious brain injury and whose condition is stated to be very critical. This is an instance as to what happened on the 24th. This situation has been created by you. (Interruptions)

[English]

MR. SPEAKER: It is not permissible, Mr. Khurana. *(Interruptions)*

[Translation]

SHRI MADAN LAL KHURANA: I would like to submit that the situation in Delhi is such..... *(Interruptions)* ...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODHKANT SAHAY): That boy received injury as he fell down from the roof of the bus. Police action has nothing to do with it. He fell done from the bus.... *(Interruptions)* ...

MR. SPEAKER: Mr. Khurana, you shouldn't exhibit such things in the House.... *(Interruptions)* ...

SHRI MADAN LAL KHURANA: I want to say this much only that today the situation in Delhi has come to such a pass, as Shri Malhotra mentioned, that two rival groups i.e. ant—ireservationists and pro-reservationists duly armed with hockey sticks were about to start pitched battle near Khalsa college. Where do you want to take this country.... *(Interruptions)* My submission is that on that day...

MR. SPEAKER: Please take your seat.... *(Interruptions)* ...

SHRI MADAN LAL KHURANA: Will you kindly listen to me? I am not concerned with it as to who is behind these disturbances, whether it is the Congress party or any other party which is instigating them to do so. I have only one request which I made on Friday also that for God's sake... *(Interruptions)* ...

I would like to request that the Government should initiate dialogue with the parties

concerned and youths and hear their viewpoint..... *(Interruptions)*

MR. SPEAKER: Please take your seat.

SHRI MADAN LAL KHURANA: Actually, it is a very strange thing that a situation like this has been created in the name of reservation... *(Interruptions)* ...Mr. Speaker, Sir, no one is against reservation as such but they are creating such situation as if only they are in favour of reservation and others are against it.

MR. SPEAKER: Please take your seat. You have had your say that no one is against reservations... *(Interruptions)* ...

[English]

MR. SPEAKER: Mr. K. V. Thomas.

(Interruptions)

MR. SPEAKER: I have called only Mr. K.V. Thomas.

(Interruptions)

MR. SPEAKER: Mr. Akbar, I have not permitted you. Please sit down. I have called upon Mr. Thomas.

(Interruptions)

MR. SPEAKER: Please take your seats.

(Interruptions)

PROF. K.V. THOMAS (Ernakulam): Sir, Government's action on the implementation of Mandal Commission's Report has divided the country on the basis of caste and...

MR. SPEAKER: Mr. Thomas, I am not permitting you on that subject. You have given some other subject to speak on. Please take your seat.

(Interruptions)

PROF. K.V. THOMAS: I am coming to that point Sir. *(Interruptions)*

MR. SPEAKER: I am permitting you to speak only on the subject you have given. You have to speak only on that.

(Interruptions)

PROF. K.V. THOMAS: I am coming to that point Sir. This Government is dividing the country on the basis of caste and on the basis of language. *(Interruptions)*

SHRI P.R. KUMARAMANGALAM: Sir, they have called for communal violence as Minister. *(Interruptions)*

PROF. K.V. THOMAS: The assurance give by the Prime Minister in this House is being violated by this own Ministers... *(Interruptions)*. In the case of language, we have been given an assurance that all letters, documents etc. will be bi-lingual. This is as per the Official Language Act also. I have got here a document which shows that the Indian Airlines is writing letters only in Hindi... *(Interruptions)*

MR. SPEAKER: This is not the way.

[Translation]

SHRI YUVRAJ (Katihar): Mr. Speaker, Sir, five years ago, in the district headquarter of katihar in Bihar, more than 100 acres of land was acquired by the Government for construction of a godown of the Food Corporation of India, but no construction work has so far been started by the Government on the acquired land. The capacity of the small godowns located there is too small to store the foodgrains procured in the area. Therefore, I would like to request that the Construction of the proposed godown on the acquired land in Katihar district in Bihar be

started immediately.

12.32 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

[Translation]

SHRI VASANT SHATHE: What about the ruling on my point of order? It has not been given. Well it be given by the hon. Speaker tomorrow?

MR. DEPUTY-SPEAKER: Well, you have raised it before him.

(Interruptions)

PROF. P.J. KURIEN (Mavelikara): Is it not a fact that the Prime Minister made a statement outside—whether it was a policy statement or policy proposal? It was known to the public and all the newspaper have carried it, but the statement has been made here only today. The same statement has been given in all the newspapers. Satheji has raised a very pertinent point and we would like to have a ruling on it. You are in the chair; please give us a ruling.

MR. DEPUTY-SPEAKER: You cannot expect me to give a ruling on a point which has not been raised before me. You cannot expect that I have paid my attention to what you were raising earlier. It is not correct.

PROF P.J. KURIEN: What is the ruling?

MR. DEPUTY-SPEAKER: My ruling is that it would be given by the Speaker. It cannot be given by me. It has to be given by the Speaker.

(Interruptions)

PROF. P.J. KURIEN: If a pertinent matter is raised, the Speaker should consider it or rule that out. Without that the Speaker went

away and now the Deputy-Speaker is saying that he cannot give the ruling... (*Interruptions*)

MR. DEPUTY-SPEAKER: You have not raised it before me. How do you expect me to give a ruling?

PROF. P.J. KURIEN: It is the Chair. Earlier the Speaker was in the chair; now you are in the chair. It is one and the same thing... (*Interruptions*)

If you do not want our cooperation, O.K., fine.... (*Interruptions*)

MR. DEPUTY-SPEAKER: If it is not raised before me and if you want a ruling from me. What can I do?

PROF. P.J. KURIEN: You convey our feelings to the Speaker.

MR. DEPUTY-SPEAKER: I can convey it to the Speaker.

PROF. P.J. KURIEN: The Prime Minister has made a policy statement, which has already come in the newspapers. He has already announced it in the public meetings... (*Interruptions*)

SHRI JANARDHAN POOJARY (Mangalore): Sir, I am on a point of order.

PROF. P.J. KURIEN: When the Prime Minister shows scant respect for the Parliamentary procedure, it is the duty of the Chair to protect us.

MR. DEPUTY-SPEAKER: Prof. Kurien, you have made your point.

PROF. P.J. KURIEN: Sir, you are the custodian of the House. Please protect us, that is all we are saying.

MR. DEPUTY-SPEAKER: Prof. Kurien,

you have made your point very very clearly, cogently and forcefully. You have made that point before the Speaker, when he was in the Chair. Now, you are going with the presumption that I have heard it, paid enough, requisite attention, and you expect me to give the ruling. This is not done. Whatever feelings you have expressed will be conveyed to the Speaker and it is for the Speaker to give the ruling. I cannot give the ruling on this.

(*Interruptions*)

SHRI P.R. KUMARAMANGALAM (Salem): A Member of Parliament cannot violate the rule but when the Prime Minister violates it, how can you ignore it? (*Interruptions*)

MR. DEPUTY-SPEAKER: Mr. Rawat, I have called Mr. Malhotra.

SHRI VASANT SATHE: I put it to the notice of the House that I will move a Privilege motion against the Prime Minister tomorrow.

SHRI M. J. AKBAR (Kishanganj): That will meet the same fate as the Privilege Motion against the Minister, Shri Upendra.

SHRI VASANT SATHE: We will get the ruling on the earlier privilege motion against Shri Upendra.

[*Translation*]

PROF. VIJAYKUMAR MALHOTRA: Mr. Deputy-Speaker, Sir, I would like to submit that there has been a ban on creation of posts and filling the existing vacancies under the Central Government since 1984. Recently, Shri Dandavate has effected a cut of 10 per cent in plan-items as well as in non-plan items. As a result, there is very little scope for creation of additional posts. When there are no posts to be filled up, to whom you are giving 27 percent or 5 or 10 percent reservation? When you have not given the

right to work to the people and there are no posts to be filled up, what for this reservation has been made and caste-war like situation is being created in the country. All over the country, be it Haryana, Delhi or U.P., the roads are blocked. Prime Minister has been repeatedly urged upon to initiate discussion so as to arrive at a consensus and find a way out of the problem created due to Mandal Commission.

Mr. Deputy-Speaker, Sir, the open call of caste—war given by the two Minister yesterday has caused resentment everywhere among the people.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): No caste-war.

SHRI M.J. AKBAR: You have said.....
(*Interruptions*)

SHRI RAM VILAS PASWAN: To enlighten the people belonging to the Scheduled Castes, Scheduled Tribes and Backward classes about their rights cannot be considered a call of waging caste-war... (*Interruptions*)

PROF. VIJAYKUMAR MALHOTRA: We want a peaceful solution to this issue. the hon. Prime Minister should take initiative in this regard. it is a matter of regret that nowhere in the statement made by him today, it has been mentioned that efforts would be made to arrive at a consensus. he should make efforts to arrive at a consensus through negotiations... (*Interruptions*)

[*English*]

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): Sir, I would like to place on record my protest against a statement and a speech made by my hon. colleague

Shrimati Scindia—she is not here—about the glorification of Sati. All the women in this House join me in protest. I want to place it on record only because the other day Chair did not allow me to protest. I would like to say that this is a total unconstitutional act. With all due respect to Shrimati Scindia's seniority in age, I am sorry to say that she must resign or be expelled from the House for this unconstitutional aberration. (*Interruptions*)

SHRIMATI GEETA MUKHERJEE (Panskura): May I seek your indulgence on this point, Sir? (*Interruptions*)

I also join in what Shrimati Uma Gajapati Raju has said. Because, this is a very serious matter. All *Satis* are generally taken up in the name of voluntary *Sati*.

In the case of Roop Kanwar, it was said that it was a voluntary act. Therefore, this is a very counter productive thing that is being said. It is a dangerous thing.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I also join in the condemnation of the statement made by Shrimati Vijayraje Scindia.

[*Translation*]

SHRI J.P. AGARWAL (Chandni-Chowk): Mr. Deputy Speaker, Sir, I deeply regret that. (*Interruptions*)

DR. SHAIENDRANATH SHRIVASTAVA (Patha): Mr. Deputy Speaker, Sir,**... (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Please sit down. I am on my legs.
(*Interruptions*)

MR. DEPUTY SPEAKER: You please understand why I am standing here. Please sit down.

(Interruptions)

MR. DEPUTY SPEAKER: If you want something effective, then this kind of remark made by one Member against the other is uncalled for. This will not form part of the record.

(Interruptions)

MR. DEPUTY SPEAKER: You please understand that you have to behave like a Member in the House.

[Translation]

SHRI MADAN LAL KHURANA: Mr. Deputy Speaker, Sir, Shrimati Vijayraje Scindia is not present in the House. How did you allow him to speak in her absence? *(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Please do understand that there was nothing defamatory against her.

[Translation]

SHRI MADAN LAL KHURANA: This could have been postponed till tomorrow. Had she been here, she would have replied to it. *(Interruptions)*

[English]

MR. DEPUTY SPEAKER: This is not a defamatory statement.

SHRI RAMNAIK (Bombay North): Without giving any notice to the hon. Member, she has made a defamatory statement.

MR. DEPUTY SPEAKER: This is not defamatory. Only if she wants to make a defamatory statement, then a notice is required.

(Interruptions)

SHRI RAMNAIK: Notice must be given.

MR. DEPUTY SPEAKER: Mr. Naik, if it has been defamatory, only then a notice is required, not in all case.

[Translation]

PROF. VIJAYKUMAR MALHOTRA: Mr. Deputy Speaker, Sir, I would like to ask one thing. You gave time to four parties. You allowed four Members to speak and we too have a right to make it clear that we are against the evil custom of Sati.

MR. DEPUTY SPEAKER: Okey, you may speak.

PROF. VIJAY KUMAR MALHOTRA: I just wanted to make it clear to one and all that the Bharatiya Janata Party is very much against the custom of Sati. *(Interruptions)*

SHRI J.P. AGARWAL: Mr. Deputy Speaker, Sir, the strike of Delhi's lawyers have been going on for the past four five months. Despite their repeated pleas to the Government, no Minister from the Government side is prepared to hold talks with them and consequently, the citizens of Delhi are facing immense difficulties. The lawyers have been boycotting the lower courts. I want the Government to intervene in this matter. On behalf of the Government, will the hon. Minister, give an assurance to the House, to the effect that by holding talks with the lawyers and agreeing to their demands, the long drawn strike would be brought to an end in order to ease the difficulties being faced by the common people?

[English]

SHRISONTOSH MOHANDEV (Tripura West): Sir, the Home Minister, along with some Minister, visited Assam and made an appeal to the AASU to lift the oil blockade, which is creating a loss of Rs. 70 crores for the Government of India.

We would like to have a statement from the Minister for Petroleum as to what is the outcome of the discussion in Guwahati and what steps they are taking to lift this oil blockade.

[Translation]

SHRISATYNARAYAN JATIYA (Ujjain): Mr. Deputy Speaker, Sir, due to heavy floods in Western Madhya Pradesh, the 29 inches of rainfall in the past 24 hours has paralysed life in that area. The people are facing immense difficulties. Through you, I would like to draw the attention of the Government towards the urgent need to restore and normalise communication and other facilities which have been disrupted.

PROF. MAHADEO SHIWANKAR (Chimur): Mr. Deputy Speaker, Sir, in the Ghuggus field of Western Coalfields limited in Maharashtra, land has sunk five feet deep due to blastings conducted in the open cast mines for eight days continuously from 15th and 16th August onwards. Cracks too have developed in many places. That area has been receiving quake like tremors even since and this has resulted in heavy damages to many houses in that area. The house of Shri Naresh Neelkanth Armoriwar has got damaged and the house of Shri Pramod Vithal Kavade has been razed to the ground. The residents of Ghuggus area are horror stricken by these development. An inquiry should be conducted into it immediately. The Western

Coalfields should pay adequate compensation to those whose houses have been either completely destroyed or badly damaged. Earth has sunk there due to the fact that after mining coal from it, the open cast mines were not filled with sand. Therefore, a committee should be constituted to make the necessary inquiries in this regard. Similarly, when the open cast mines of Western Coal field sub area began its operations in January, 1990, 310 labourers were engaged to load coals into trucks. Their services were terminated later on. They went to the labour court protesting against the move and they won the case. The court in its verdict asked the Western Coalfields to make a payment of six crore rupees to recompensate them. The Western coalfields lost the case due to the arbitrary action of the General Manager, the Sub-Area Manager and the Personnel Manager and now they are seeking permission to pursue the case further. In this regard, the Government should constitute an inquiry committee to thoroughly investigate the whole issue.

MR. SPEAKER: Such issues are not to be raised here.

[English]

SHRI P. NARSA REDDY (Adilabad): I wish to draw the attention of the Central Government to the ravaging floods in the country once again, within a span of three months. Godavari is in floods. In Andhra Pradesh, more than 40 people have died and hundreds of acres have been devastated. Many relief camps have been set up and many medical and para-medical teams are required to be sent there. It is so, not only in Andhra Pradesh. Yesterday we have seen in Gujarat also that Narmada has been in floods and hundreds of people have died. We want a statement from the Central Gov-

ernment as to what steps they are going to come forward with, to give assistance to the States which are already reeling under such calamities.

[*Translation*]

SHRI KASHIRAM CHHABILDAS RANA (Surat): Mr. Deputy Speaker, Sir, the devastating floods in all the rivers of Gujarat including Tapti, Narmada, Viswamitro, Mahi etc. have claimed more than a hundred human lives. Thousands of cattle too have perished in these floods and the damages are estimated at more than two hundred crore rupees. Such a serious situation has developed in Gujarat due to these floods that the immediate attention of the Central Government is called for. Although the Gujarat Government has taken all possible steps to meet the challenges posed by these floods, the Central Government on its part, should supplement the efforts being made by the State Government. Through you, I would like to submit once again to the Central Government that the State Government has incurred a loss of more than two hundred crores due to these ravaging floods. The Centre, with the permission of the Parliament should provide maximum assistance to the State in this regard.

PROF. YADU NATH PANDEY (Hazaribagh): Mr. Deputy Speaker, Sir, about four thousand flags to be taken out in procession on the occasion of Ramnavmi from 84 villages of the Barkagaon area in Hazaribagh district are still awaiting Government permission. The District Administration has to date denied permission to take out the 'Shobha Yatra'. It has also destroyed all records of licences issued before 1985 and within the last two months especially during the Ramnavami Season a teacher was transferred and the licences of many shops were can-

celled. A.C.B. Inquiry should be ordered into the whole episode and the guilty officials should be punished. If not in the land of Lord Ram, where else will the 'Shobha Yatra' be taken out? (*Interruptions*)

SHRI KANKAR MUNJARE (Balaghat): Mr. Deputy-Speaker, Sir, in the context of the establishment of a National Commission on Women, I would like to say that ten percent job reservation should be made for women, so as to make them self-reliant. The dream of Dr. Ram Manohar Lohia should be given concrete shape, in order to fully utilize the potentialities of our womenfolk to further the cause of national development.

MR. DEPUTY SPEAKER: Such topics cannot be raised here. You should properly utilize the chance I gave you.

(*Interruptions*)

MR. DEPUTY SPEAKER: You should have utilised the chance and time given by me.

SHRI MANKURAM SODHI (Bastar): Mr. Deputy Speaker, Sir, the 22 villages in South Bastar area have been inundated by flood waters of Shabari and Indravati rivers. Flood relief operations are required to be launched on war footing. There is heavy loss of life and property due to floods. Crops have been destroyed. This have become a recurring feature in the area. a survey team from the Centre should be sent there to find out some alternative safer place to rehabilitate villagers. This central team should also be asked to submit a report regarding the compensation to be given to these poor Tribals and Harjians. Appropriate measures are required to be taken for their betterment.